



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

KOLKATA BENCH.

An Application Under Section 19 of the Administrative Tribunal Act, 1985.

O. A. No. 279 Of 2017

In The Matter Of :

Ashit Kumar Dey,

Son of Late Nagendra Chandra Dey,

Ex-Junior Engineer (P) attached to the Office of
the Senior Manager (Printing & Stationery)

Eastern Railway, Kolkata, Having its Office at
Fairlie Place, Kolkata - 700001 & Residing at
Village-Fartabad, Post Office-Garia, Police
Station- Sonarpur, District - South 24
Parganas, Kolkata-700084.

...Applicant

-Versus-

1. Union Of India,

Service Through The Secretary, Ministry Of
Railways, Having its Office At Rail Bhavan,
New Delhi-110001.

2. The General Manager,

Eastern Railway, Having its Office at Fairlie
Place, Kolkata - 700001.

Abde

3. The Senior Manager (Printing & Stationery)

Eastern Railway, Having its Office at Fairlie
Place, Kolkata - 700001.

4. The Chief Personnel Officer, Eastern

Railway, Having its Office at Fairlie Place,
Kolkata - 700001.

5. The Assistant Financial Advisor (Pension),

Eastern Railway, Having its Office at Fairlie
Place, Kolkata - 700001.

...Respondents.

W/o

No. O.A. 350/00279/2017
M.A. 350/00164/2017

Date of order: 30.8.2017

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. A. Ahmed, Counsel

For the Respondents : Mr. S.K. Das, Counsel

O R D E R (Oral)

A.K. Patnaik, Judicial Member:

Heard Mr. A. Ahmed, Ld. Counsel for the applicant and Mr. S.K. Das, Ld. Counsel for the official respondents.

2. M.A. No. 350/00164/2017 is hereby allowed and disposed of.

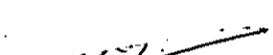
3. So far as O.A. is concerned, on the aid and assistance of Ld. Counsel for both sides, I find that the applicant has not yet ventilated his grievance before the appropriate authority. Therefore, in my considered view, this O.A. cannot be entertained at this stage as it is hit by Section 20 of the Administrative Tribunal Act, 1985. Mr. Ahmed prays that liberty may be granted to the applicant to make a representation to respondent No. 2 i.e. General Manager, Eastern Railway within a period of 2 weeks from today and the said authority may be directed to consider and dispose of the representation within a specific time frame.

4. I do not think it would be prejudicial if the O.A. stands disposed of by granting liberty to the applicant to prefer a comprehensive representation addressed to respondent No. 2. I make it clear that the respondent No. 2 after receipt of such representation within a period of two weeks from today will consider the same as per rules and regulations in force as well as the points raised in the representation by way of a well reasoned order within six weeks from the date of receipt of such representation. After such consideration, if the applicant's grievance is found to be genuine then expeditious steps may be taken to extend those benefits within a further



period of six weeks from the date of such consideration.

5. A copy of this order be handed over to Ld. Counsel for both sides.
6. A copy of this order along with the representation may be preferred by the applicant to the concerned respondent No. 2 within a period of two weeks from today.
7. With the aforesaid observation and direction, this O.A. stands disposed of.


(A.K. Pattnaik)
Judicial Member

SP